

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1984**

**TO BE ANSWERED ON THE 17TH DECEMBER, 2025/ AGRAHAYANA 26, 1947
(SAKA)**

CRIMES IN INDIA

1984 SHRI MUKUL BALKRISHNA WASNIK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of crimes recorded as per the recent NCRB Report particularly regarding murder, rape, kidnapping & abduction, rioting, atrocities against SCs & STs, lynching, accidental deaths, State-wise details thereof;**
- (b) details regarding the cases registered, acquittal, conviction rate and pendency for various crimes; and**
- (c) steps taken by Government to ensure that everyone in the country is able to live a life with dignity?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes information on Crimes and Accidental deaths, received from States/Union Territories, in its publication "Crime in India" and "Accidental Deaths & Suicides in India" respectively. The published reports are available till the year 2023.

State/UT-wise Cases Registered under Murder, Rape, Kidnapping & Abduction, Rioting and Crimes/Atrocities against SCs & STs, Accidental deaths, Crime Head-wise Cases Registered, Cases Acquitted, Conviction Rate and Cases Pending Trial at the end of the year under IPC Crimes are available on NCRB website (<http://ncrb.gov.in>). Data on Lynching is not maintained by the NCRB.

(c): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. The State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. However, the Ministry of Home Affairs have issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.
